



DIVISION BENCH
COURT - I

O-205

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2119(KB)2019
IA(I.B.C)/1361(KB)2023,
IA(I.B.C)/368(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH OCTOBER, 2023, 10:30 A.M

IN THE MATTER OF	ADVENTZ FINANCE PRIVATE LIMITED VS JAI ANNANYA INVESTMENTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

For RP

**Ms. Ankita Baid, Adv.
Mr. Amit Choraria, CA**

ORDER

1. Ld. Counsel for the RP present.

IA(I.B.C)/1361(KB)2023

2. This IA has been filed for taking on record written consent dated 26.07.2023 by RP to act as a liquidator in C.P. (IB)/2119(KB)2019.
3. In terms of the IBBI vide its circular dated 18.07.2023, the liquidator has to be person other than the resolution professional. Further the liquidator is to be appointed from the panel of IBBI.
4. In view of this above position, this Adjudicating Authority appoints from the panel of IBBI Mr. Anup Kumar Singh, IBBI/IPA-001/IP-P00153/2017-18/10322 (email : anup_singh@stellarinsolveny.com, mobile 9830726554) as a liquidator.

IA(I.B.C)/368(KB)2023

5. Ld. Counsel seeks to report instructions. Post this matter on **07.11.2023**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**